

today and not postpone it by a moment. We are in possession of all the facts. It is four days since the accident occurred, and we have received a lot of information, and even if it is defective, it does not matter. The consolation of 2 crores of people in the Madras State and also a part in the Travancore State has to be attended to.

Shri Jawaharlal Nehru: I am sorry that I did not make myself clear. I am perfectly willing to have this matter discussed here and now and this minute. Government are anxious about it. I merely stated that it is for you and the House to appoint a suitable time and if it is fixed this afternoon, we are perfectly prepared.

Mr. Speaker: The hon. Member had not only tabled an adjournment motion but he had sent notice under rule 216. I thought that I might hear the hon. Railway Minister and he might not insist upon any discussion but the hon. Prime Minister has said that this is a matter of such serious consequence and he would like to have the matter discussed and as many details as possible given to the hon. Railway Minister and the House which would help Government to remedy any further defects that come to light immediately. I am not satisfied that within these 4 days, we have heard all the information that must be before the House. I will try to fix it up tomorrow or day after. Let us have some more time, so that we can get all the details from the local Government also and others who have gone there for the purpose of finding out what steps have to be taken, what more casualties have taken place. So far as this adjournment motion is concerned, I am not allowing it. I will try to fix tomorrow evening or day after tomorrow for this.

Shri Jawaharlal Nehru: I thank you for this decision. I would submit for your consideration that the House might rise for a minute, in memory of those who have suffered in this disaster.

Mr. Speaker: As a mark of respect, I request the House to stand for a minute.

The members then stood in silence for a minute.

PAPERS LAID ON THE TABLE

REPORTS OF LAW COMMISSION

The Minister of Law and Minority Affairs (Shri Biswas): I beg to lay on the Table a copy of each of the following papers:

(1) Statement of the work done by the Law Commission till 31st October, 1956. [*Placed in Library. See No. S-493/56.*]

(2) First Report of the Law Commission (Liability of the State in Tort). [*Placed in Library. See No. S-489/56.*]

(3) Second Report of the Law Commission (Parliamentary Legislation relating to Sales Tax). [*Placed in Library. See No. S-490/56.*]

(4) Third Report of the Law Commission (Limitation Act, 1908). [*Placed in Library. See No. S-491/56.*]

(5) Fourth Report of the Law Commission (on the proposal that High Courts should sit in Benches at different places in a State). [*Placed in Library. See No. S-492/56.*]

REORGANISED STATES (SCHEDULED CASTES AND—SCHEDULED TRIBES) DETERMINATION OF POPULATION RULES

The Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table under sub-section (2) of section 129 of the States Reorganisation Act, 1956 and section 52 of the Bihar and West Bengal (Transfer of Territories) Act, 1956, a copy of the Reorganised States (Scheduled Castes and Scheduled Tribes) (Determination of Population) Rules, 1956, published in the Ministry of Home Affairs Notification No. 18/18756-pub. II-(B), dated the 23rd October, 1956. [*Placed in Library. See No. S-494/56.*]